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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 90 / 2009-Customs (N.T.)

New Delhi, dated the 13th July, 2009.
22 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s H.R.Products Private Limited, B-64, Wazirpur Industrial Area, New Delhi and others issued vide, DRI F.No. 50D/19/2007-C.I., dated the 1st July, 2008, and M/s Jasmine Industrial Corporation, C-33, Wazirpur Industrial Area, New Delhi and others issued vide, DRI F.No. 50D/19/2007-C.I., dated the 3rd July, 2008 by the Additional Director General, Directorate of Revenue Intelligence (Headquarter), New Delhi.

[F.No. 437/61/2008-Cus.IV]
(M.M.Parthiban)
Director (Customs)